

Disputes on River water sharing

1451. DR. T. SUBBARAMI REDDY:
SHRI MOOLCHAND MEENA:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether in view of many of the Chief Ministers seeking Central Government's intervention in river water sharing disputes, the Central Government have set up an empowered group to look into specifics of various water sharing disputes;

(b) if so, by when this group is likely to be set up and what will be its powers and functions;

(c) what is the total number of water disputes arising among States and how many are pending with the Central Government; and

(d) to what extent this empowered group will be helpful in settling water disputes immediately?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI JAI PRAKASH NARAYAN YADAV): (a) No, Sir.

(b) and (d) Do not arise.

(c) The details of the inter-State water sharing disputes referred to the Union Government under Inter-State Water Disputes Act 1956 are as follows:

Sl. No.	River/Rivers	States concerned
1.	Ravi & Beas	Punjab, Haryana and Rajasthan
2.	Cauvery	Kerala, Kamataka, Tamil Nadu and Union Territory of Pondicherry
3.	Madei/Mandovi/Mahadavi	Goa, Karnataka and Maharashtra
4.	Krishna	Kamataka, Andhra Pradesh and Maharashtra

The water disputes related to Ravi & Beas, Cauvery and Krishna have been referred to the Tribunals for adjudication in 1986, 1990 & 2004 respectively. In respect of Madei/Mandovi water dispute, the Minister (WR) convened an inter-State meeting during December, 2002, during which it was decided that Government of Goa and Central Water Commission would make joint efforts to reconcile the discrepancies in the data and in yield figure.